Personnel will be streamlined and equipped to redeploy and retrain surplus staff. Employees in the Surplus Pool will also be offered an attactive VRS Package.

## Complaints against IAS, IPS and IFS Officers

## 804. SHRI KA1LASH JOSH1: Will the PRIME MINISTER be pleased to state:

- (a) the number of complaints reported by the State Government/Lok Ayukatas to Government against the IAS, IPS and IFS officers relating to their indulgence in irregularities and malpractices etc. during the last four years.
- (b) the details thereof, and the action taken by Government, State-wise and year-wise; and
- (c) the number of cases filed in the courts, State-wise and year-wise alongwith the details of the status of these cases?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE OFTHE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCESAND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) and (b) The State Governments are competent to look into complaints against members of All India Services and take action for any irregularity or malpractice committed by these officers while serving under the State Government. Proposals are required to be referred to the respective Cadre Controlling Authorities, i.e. Ministry of Home Affairs for IPS; Ministry of Environment and Forests for IFS and Department of Personnel and Training for IAS only if the State Governments propose—

- (i) Imposition of one of the major penalties of compulsory retirement; removal or dismissal from service or cut in pension of a retired member.
- (ii) Sanction for prosecution under the Prevention of Corruption Act, 1988.
- (iii) Initiation of departmental action against a retired member of the service.

In view of the above, the question of such complaints being reported to the Central Government does not arise. However, the details of the cases falling in the above mentioned three categories referred to the Department of Personnel and Training by the State Governments for the period 1997-2000 in respect of IAS officers, are given in the statement, (See below).

(c) The information in respect of the IAS for which this Ministry as the Cadre Controlling Authority has given sanction for prosecution under the Prevention of Corruption Act, 1988 is given against item 1 of the statement annexed (Seebelow). Six cases reflected therein have resulted in conviction by the Courts.

Statement

Details of categories of cases referred of Department of Personnel and Training by the State Govt, for the period 199 7-2000 in respect of I A S Officers

Category of cases	1997	1998	1999	2000
(On proposals from the State Government)	Name of the Cadre & No. of cases	Name of the Cadre & No. of cases	Name of Cadre & No. of cases	Name of the Cadre & No. of cases
(1) Sanction for prosecution	Tamil Nadu - 12	Nil	J&K — 2	J&K- 2
granted			Himachal Pradesh-1 Tamil Nadu-I	Kerala- 1 Rajasthan- 1 Uttar Pradesh- 1
(2) Sanction for prosecution refused.	Tamil Nadu- 2	Nil	Madhya Pradesh- 2	Madhya Pradesh 3
(3) Penalties of compulsory	Himachal Pradesh -1	Maharashtra- 1	Tamil Nadu- 1	Maharashtra- 1
reti remcn t/dismi ssal /remova l/d in pension imposed			W. Bengal- 1	
(4) Sanction for initiating	Orissa- 1	AGMU -1	Gujarat-!	Tamil Nadu- 1
disciplinary proceedings against retired members of the service	Haryana- 1	Uttar Pradesh- 1 Assam, Meghalaya - 1 Tamil Nadu- 1	Haryana- 1 AGMU- 1	Orissa- 1